

Annexure 1

Name of the corporate Debtor: Appsdaily Solutions Private Limited

Date of Commencement of Liquidation : 5th December, 2019

List of creditors as on: 28th January, 2020

List of Secured Financial Creditors

(Amount in INR)

Sr. No.	Name of Creditor	Identification No	Details of claim received		Details of claim admitted							Amount of contingent claims	Amount of any mutual dues, that may be set-off	Amount of claims rejected	Amount of claims under verification	Remarks, if any
			Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of security interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	Kotak Mahindra Bank Limited	-	20-12-19	9,70,60,553	9,70,60,553	Bank / Financial Institution	9,70,60,553	Yes	Note 1	-	32.80	-	-	-	-	-
2	Innoven Capital India Pvt. Ltd. (Formerly SVB India Finance Pvt. Ltd.)	-	02-01-20	11,04,69,495	11,04,69,495	Bank / Financial Institution	11,04,69,495	Yes	Note 2	-	37.33	-	-	-	-	-
3	ICICI Bank Ltd	-	04-01-20	4,42,27,103	4,42,27,103	Bank / Financial Institution	4,42,27,103	Yes	Note 3	-	14.94	-	-	-	-	-
	Total			25,17,57,151	25,17,57,151		25,17,57,151				85.07		-	-	-	-

Note 1 - Kotak Mahindra Bank:

First Pari Passu charge in favor of KMBL with ICICI Bank And Innoven Capital India Pvt. Ltd. (FORMERLY known as SVB India Finance Pvt. Ltd) on the whole of borrower's present and future current assets including; A. book-debts, receivables, outstanding moneys, claims, demands, bills, contracts, engagements and securities belonging to or held by the borrower and which are now due and owing or accruing and which may at any time hereafter during the continuance of the security may become due and owing to the borrower; B. stocks of raw materials, finished and semi-finished goods, goods in process and consumable stores, which are now lying or stored in or which may hereafter from time to time during the continuance of the security be lying or stored in or brought into or be in or about tile factories and godowns of the borrower or warehouses wherever situated; and C. related movables in the course of transit or delivery whether now belonging or which may hereafter belong to the borrower or which may be held by any person at any place within or outside India to the order or disposition of the borrower and all documents of title including bills of lading, shipping documents, policies of insurance and other instruments and documents relating to such movables together with benefits of all rights thereto,

Note 2 - Innoven Capital India Pvt. Ltd. :

i. A pari passu charge along with the charge created to secure Kotak Facility under Kotak Deed of Hypothecation, and the ICICI Bank Facility under ICICI Bank Deed of Hypothecation, on the Current Assets (as defined under the Deed of Hypothecation), and ii. first and exclusive charge by way of hypothecation of all existing and future Fixed Assets and Non-Current Assets (as defined under Deed of Hypothecation) in favour of Innoven Capital ("Hypothecation").

Note 3 - ICICI Bank Ltd:

The ICICI Credit Facility availed by way of liquid collateral of FDR worth Rs. 70.0 million, the details of which are as follows: 1. Pari Passu charge in favour of the Bank by way of hypothecation of the Company's entire stocks of raw materials, semi-finished and finished goods, consumable stores and spares and such other moveables including book-debts, bills whether documentary or clean, outstanding monies, receivables, both present and future, in a form and manner satisfactory to the Bank. 2. Unconditional and irrevocable personal guarantees of: Mr. Ajay Menon residing at Flat no-64, 6th Floor, Bldg No-3, Tulip Bldg, Tata Hsg Complex, Vasant Vihar, Thane (W). Mr. Arun Kumar Menon residing at Flat No. 1301, 13th Floor, Millennium Tower, IIT Maingate, Powai, Mumbai-400076 (CA certified net worth statement to be obtained and aggregate net worth as on 31.03.2015 should not be less than Rs. 50.0 million) 3. Lien marking on FD of Rs. 65.0 million and interest thereon in name of M/s Appsdaily Solutions Pvt. Ltd., in favour of ICICI Bank Ltd. to be done upfront. 4. Two Recourse Cheques in favour of ICICI Bank Limited A/c.-M/s Appsdaily Solutions Pvt. Ltd., one for total facility amount and one for two quarters interest assuming full utilization.